

The question is that I had not brought in the relationship between India and Iran at any stage during the course of my statement. So, the hon. Minister is not correct in inferring that anything to that effect had been said in my statement. So, I reserve my right to make comments on the statement made by the Minister later.

SHRI SAUGATA ROY (Barrackpore): Sir, I seek one clarification on the Minister's statement. He has made a very important statement. I want to know whether the Minister means that there is any commission payment made for any deal between India and Iran

MR SPEAKER: That question does not arise hereafter. It was on a payment made earlier and he is merely explaining it

SHRI SAUGATA ROY: He said no part payment will be allowed I want to know whether it will be prohibited

MR SPEAKER: In that manner no payment was made He said that.

12.52 hrs.

STATEMENT RE PRICE AND PROCUREMENT POLICY FOR WHEAT FOR 1978-79 MARKETING SEASON

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Government have considered carefully the recommendations of the Agricultural Prices Commission on the price and procurement policy for wheat for the 1978-79 rabi marketing season and have also discussed the recommendations made therein with the Chief Ministers/Food Ministers/Agriculture Ministers of the wheat producing States.

In the light of these discussions, Government have taken the following decisions:

(i) Keeping in view the need to maintain the incentive for securing increased production of wheat, it has been decided to fix the procurement price for wheat of fair average quality at Rs. 112.50 per quintal for all varieties as against the level of Rs. 110 per quintal fixed last year.

(ii) The issue price of wheat for stocks released from the Central Pool for public distribution system will be maintained at Rs. 125 per quintal.

(iii) The increase in the procurement price, with the issue price being kept unchanged, would normally result in additional subsidy to be borne by the Government of India. However, discussions will be held with the wheat surplus States to persuade them to effect reductions in the procurement charges like mandi charges, sales tax etc., so that the increase in the procurement price is absorbed to the extent possible.

(iv) The procurement of wheat by the State Public agencies will be mainly by way of support operations and, as such, no Statewise targets have been fixed for procurement of wheat. The State Governments will be advised not to enforce any levy on producers/traders. Extensive arrangements will be made for price support to ensure that all stocks of wheat conforming to the specifications laid down by the Government and offered by the producers are purchased at the procurement price.

(v) In order to ensure easy open market availability for consumers as well as to enable the farmer to get a price higher than the procurement price, if possible, the policy of free movement of wheat throughout the country, introduced last year will be continued.

MR. SPEAKER: . . . Don't record.

(Interruptions)**

MR. SPEAKER: The debate on agriculture will come in soon . . . Don't record.

(Interruptions)**

SHRI K. GOPAL (Karur): Then why should he make a statement now?

MR. SPEAKER: I cannot stop him. Don't record.. .

(Interruptions)**

MR. SPEAKER: It is not possible to record twenty Members at the same time. You can raise it at the time when the Agriculture Ministry Demands are taken up in a day or so.

Nothing will be recorded until you tell me which rule is broken.

डिमांड्स या रही हैं। तब आप अपनी बात कर सकते हैं।

(Interruptions)**

श्री श्री प्रकाश त्यागी : (बहराइच)
मेरा प्वाइंट ऑफ ऑर्डर तो आप सुन ले। बीच में आप मुझे रोक करने हैं। आपने कहा है कि—फूड पर डिमांड्स या नहीं है और तब बहस हो सकती है जब मिनिस्टर ने एनाउंसमेंट कर दी है, दाम एनाउंस कर दिए हैं तो मैं आप से आश्वासन चाहता हूँ कि अगर डिमन्शन में वह यह रीयलाइज करें कि किमानों को कम कर लें।

MR. SPEAKER: It is no point of order. You can raise these points at the time of the debate.

(Interruptions)**

13.00 hrs.

MR. SPEAKER: Don't record.

(Interruptions)**

MR. SPEAKER: It does not come under rule 389. Don't record.

(Interruptions)**

Not recorded.

MR. SPEAKER: Now, Motions for Elections to Committees.

13.02 hrs.

ELECTIONS TO COMMITTEES

(1) ESTIMATES COMMITTEE

श्रीमती मृगाल गोरे : (बम्बई-उत्तर)
अध्यक्ष महोदय, मैं प्रस्ताव करती हूँ

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 311 के उपनियम (1) द्वारा अपेक्षित रीति में 1 मई, 1978 में कार्यक्रम होने वाले और 30 अप्रैल 1979 को समाप्त होने वाले कार्यकाल के लिये प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिये अपने में 30 सदस्य निर्वाचित करें।”

MR. SPEAKER The question is

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May 1978 and ending on the 30th April 1979.”

The motion was adopted.

(11) PUBLIC ACCOUNTS COMMITTEE

SHRI GAURI SHANKAR RAI
(Ghaziपुर) I beg to move.

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979.”